4. Dislocation of work resulting from transfer of Twentieth Report, | the U.P.S.C. had pointed out that in spite of instructions issued by Government, cases posts from one Department to another.

continued to occur where consultation with the Commission was inordinately delayed and where appointments had been made irregularly ab initio. In that para the Commission had also brought out a few cases of irregularities in appointments. The Commission had also observed in para 35 of the Report that "except for the instances mentioned in the Report, the requirements of consultation with the Commission may be said to have been by observed correctly the various Ministries/Departments, etc." In paragraph 34 of their Report the Commission have stated that there was no case in which the Commission's advice during the year (April 1, 1969 to 31st March 1970) was not accepted by Government.

Written Answers

The cases of irregular appointments have been brought to the notice of the Ministries/ Departments concerned and they have been requested to investigate the circumstances under which these appointments were made, to fix responsibility, wherever necessary, and to take remedial steps.

(b) and (c) During the two financial years 1968-69 and 1969-70 there was no case in which the Commission's recommendations in regard to any particular appointment had been over-ruled. The Manual Exchanges of 200 lines each with very little appointments to various posts which became irregular because references about them were not made to the U.P.S.C. in time have been listed in Appendix XIX of the Nineteenth Report for the year 1968-69 and in Appendix XIX of the Twentievh Report for the year 1969-70. Information for the year 1970-71 is not yet available.

The more important causes which led to the irregularities in the appointments are :---

1. Delays clue to reorganisation of services and inclusion of certain isolated posts in various organised services.

2. Inability to anticipate duration of appointments.

3. Incorrect interpretation of recruitment rules in the matter of eligibility of candidates for the posts concerned and incorrect interpretation of the regulations relating to consultation with U.P.S.C.

5. Non-fiualisation of recruitment, rules.

DIRECT DIAL SCHEME BETWEEN DAUSA AND GANGAPUR IN JAIPUR DIVISION

228. SHRI K. C PANDA : SHRI K. SUNDARAM : SHRI SUNDAR MAN1 PATEL : SHRI M. K. MOH'I A :

Will the Minister of COMMUNICATIONS

संचार मंत्री be pleased to stale :

(a) whether il is a fact that Government have under consideration a scheme to link system the cities of Dausa and Gangapur of Jaipur Division of Rajasthan ;

(h) if so, by what time this scheme is going to take practical shape ; and

(c) if not, the reasons therefor ?

MINISTER THE OF COMMUNICA-TIONS/ Hait Hai (SHRI H.N. BAHU-GUNA): (a) and (b) No, Sir.

(c) Dausa and Gangapur are at present 1 trunk traffic between them.

REORGANISATION OF PLANNING COMMISSION

229. SHRI ARJUN ARORA ; SHRI KRISHAN KANT : SHRI RAJENDRA PRATAP SINHA : SHRI K. L. N. PRASAD : DR. SALIC RAM : SHRI BALACHANDRA MENON : DR. Z. A. AHMAD : SHRI BHUPESH GUPTA : SHRI S. G. SARDESAI : SHRI BABUBHAI M. CHINAl :

Will the Minister of PLANNING योजना मं be pleased to stale :

(a) whether Government propose to reorg nise the Planning Commission ; and

(b) if so, what are the details thereof a